

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 82/(MAH)/2016
M.A. No. 454/2017, 539/2017
I.A. No. 75/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

NAME OF THE PARTIES: M/s. Cyrus Investments Pvt. Ltd. & Anr.
V/s.
M/s. Tata Sons Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Mohan Parasanan, ^{Adv.} Counsel	Mr. Jitendra Sarker	Signature block R. No. 6, 14, 16 to 22
2	Counsel Mr. Chidananda, Counsel Mr. Ashwin Kumar		
3	Counsel Mr. Shanti Jandial		
4	Mr. Jethanji Motiy Adv., Mr. Narmat Parikh Adv., as i/b M/s Mulla and Mulla & Fairlie Blunt & Caroe		
5	Adv. for Reg. No. 6, 14, 16 to 22		
6	Mr. Suresh Desai		
7	Mr. Apurva Diwani		
8	Mr. Ruzbeh Mistri		
9	Mr. Gujjar Shah		
10	Mr. Parag Sawant		
11	Mr. Akshay Doctor		
12	Mr. Sonali Jai Hing		
13	Mr. Abhishek Venkataaraman		
14	Mr. Dhawal Kothari		
15	Mr. Ravi Tyagi		
16	Mr. Subhash Chandra Gupta		
17	Mr. Panya Keshav		
18	Mr. Ravi Bhatia		

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Mr. Ravi Tyagi
Mr. Subhash Chandra Gupta
Mr. Panya Keshav
Mr. Ravi Bhatia

ib
Desai & Diwani
for Petitioners

Shah

Mr. Janak Dwarkadas, Sr. Adv }
Mr. Sharan Jagtiani, Adv. }
Mr. Jehangir Teejeebhoy, Adv. }
Mr. Kaiwan Kalyaniwalla, Adv. }
Ms. Shireen Pochkhanawalla, Adv. }
Mr. Nirav Barot, Adv. }
i/b Maneksha & Sethna
Adv. for R. II
Pochkhanawalla

Mr. Shailesh Parikh
Miss. Rishika Raj Adityaksha
i/b Economic Laws Practice
for Respondent Nos. 2, 5 & 7.

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. S.N. Mookherjee, Sr. Adv.
Mr. Prateek Seksaria, Mr. Avishkar Singhvi
Ms. Ruby Singh Ahuja
Mr. Dhruv Dewan
Mr. Nikesh Jain
Ms. Tahira Karanpawala
Mr. Arjun Sharma
Mr. Anupm Prakash
Mr. Arjun Palk
Mr. Sahil Monga
Ms. Reena Chaudhary
Mr. Rohan Bhatia
Ms. Jeet Karia
Ms. Jahn Marshur
Ms. Ayushmita Smita, Ms. Shivangi
Aggarwal
i/b by

Shardul Anand Mangaldas
Advocates for R. 1, R. 2, R. 3 & R. 4

ORDER

MA 454/2017, 539/2017 & IA 75/2017 in CP No. 82/241-242,244/NCLT/MB/MAH/2016

Counsel for the Petitioner as well as the Respondents are present.

On the rejoinder written submission note filed by Counsel Mr. Somasekhar Sundaresan, Respondents' side Counsel raised an objection stating that, facts that have not been pleaded in any of the pleadings come from the Petitioners' side or from R11 side, have come up in the written submission note, therefore, they shall not be taken on record.

Looking at the objection raised by the Respondents, this Bench, instead of making it an issue, makes it clear that it will attend to each and every aspect of the rejoinder submissions filed by Mr. Somasekhar Sundaresan as against the pleadings placed by the Petitioners and R11, so that if at all this Bench finds any of the rejoinder written submissions on factual aspects placed by the Counsel Somasekhar Sundaresan are not present in the pleadings of the Petitioners and R11, they will not be taken into consideration while deciding the main Company Petition.

The Petitioner's Counsel having filed an affidavit to take the minutes of the meeting dated 03.07.2000 on record and the Respondents' Counsel having filed reply raising no objection for taking it on record with a rider to consider the respondents side pleadings on filing of the aforesaid minutes and merit of it, this Bench has accordingly taken on record not only the minutes dated 03.07.2000 but also the pleadings in the affidavits filed by both sides to consider the same while deciding main Petition.

For having both sides completed their submissions and written submissions on main company petition, orders on main company petition reserved.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)